

ITEM NO.5

REGISTRAR COURT. 2

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. MASHROOR ALAM KHAN

Civil Appeal No(s). 8040/2019

THE STATE OF UTTAR PRADESH & ORS.

Appellant(s)

VERSUS

RAVINDRA NATH TAIGOR & ORS.

Respondent(s)

Date : 28-08-2025 This appeal was called on for hearing today.

For Appellant(s) : Mr. Sanjay Kumar Tyagi, AOR
Mr. Pawan, Adv.
Mr. Prabhat Kumar Rai, Adv.
Mr. Sanjay Kumar Tyagi, Adv.

For Respondent(s) :

Mr. Anjani Kumar Mishra, AOR
Mrs. Hardeep Kaur Mishra, Adv.
Mr. Praveen Mishra, Adv.
Mr. Krishna Gopal Mishra, Adv.
Mr. Siddharth Gautam, Adv.
Mr. Rajesh Kumar Singh, Adv.

Mr. Chatanya Siddharth, Adv.
Mr. Kartikey, Adv.
Mrs. Viraj Singh, Adv.
Mrs. Prakarti Purnima, Adv.
Mr. Rameshwar Prasad Goyal, AOR

Mr. Ajay Kumar Singh, AOR
Mr. Yatharth Singh, Adv.
Mr. Dinesh Kr., Adv.
Mr. Manoj Kr. Yadav, Adv.
Ms. Shristi, Adv.

Mr. M. M. Kashyap, AOR
Mr. Sumit Teterwal, AOR
Mr. Ajay Choudhary, AOR

Mr. Nagarkatti Kartik Uday, AOR
Mr. Hemant Kumar Tripathi, Adv.

M/S. Mukesh Kumar Singh And Co., AOR
Mr. Purushottam Sharma Tripathi, AOR
Mr. Amit, AOR

Mr. Sanjay Singh, Adv.
Mr. Divyesh Pratap Singh, AOR
Mr. Ashu Bhindwar, Adv.
Mr. Jay Veer Yadav, Adv.

Mr. Robin Khokhar, AOR

Mr. Mr. Rajendra Beniwal, Adv.
Mr. Umesh Bishnoi, Adv.
Mr. Sunil Beniwal, Adv.
Mr. Gaurav, Adv.
Ms. Richa Singh, Adv.
Ms. Shivika Jain, Adv.
Ms. Tannu, Adv.
Ms. Bano Deswal, Adv.
Mr. R. C. Kaushik, AOR

Dr. Vinod Kumar Tewari, AOR
Mr. Anantha Narayana M.g., AOR
Mr. Arvind Gupta, AOR
Mr. Sumit Teterwal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Respondent No. 135 has been deleted vide Hon'ble Judge-in-Chamber's order dated 30.09.2024

Two weeks time, as last chance is granted to Ld. Counsel for the appellant, to take fresh steps and file fresh particulars, to issue notice to respondent Nos. 48(i) to 48(v), 228.1 and 228.2.

Four weeks time, as last opportunity, is granted to Ld. Counsel for the appellant to clarify whether the respondent No. 81 is expired or not. If expired, appropriate steps be taken within a period of four weeks, as last opportunity.

If not then service is deemed to be complete on said respondent, there is no appearance.

Remaining respondents are duly represented/served.

List again on 13.10.2025.

MASHROOR ALAM KHAN
Registrar

pm